

ITEM NO.30

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SAURABH PARTAP SINGH LALER

IA

20570/2020, 20571/2020, 20573/2020, 32868/2020, 32870/2020, 52030/2020,
 in Criminal Appeal No(s). 1086/2021

JITENDRA SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

IA No. 20570/2020 - EX-PARTE BAIL

IA No. 20573/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
 JUDGMENT

IA No. 52030/2020 - EXEMPTION FROM FILING O.T.

IA No. 32870/2020 - EXEMPTION FROM FILING O.T.

IA No. 20571/2020 - EXEMPTION FROM FILING O.T.

IA No. 32868/2020 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES)

WITH

Cr1.A. No. 1083-1084/2021 (II)

(FOR CONDONATION OF DELAY IN FILING ON IA 1305/2021

FOR EXEMPTION FROM FILING O.T. ON IA 1306/2021

IA No. 1306/2021 - EXEMPTION FROM FILING O.T.)

Cr1.A. No. 51/2022 (II)

(FOR ADMISSION and I.R. and IA No.168256/2021-CONDONATION OF DELAY
 IN FILING and IA No.168250/2021-EXEMPTION FROM FILING O.T.)

Date : 02-03-2022 These matters were called on for hearing today.

For Appellant(s)

Mr. Rishi Malhotra, AOR

Mrs. Pragya Baghel, AOR

Mr. Sourabh Tandon, Adv.

Ms. Vibha Bhat, Adv.

Ms. Veera Kaul Singh, AOR

For Respondent(s)

Mrs. Pragya Baghel, AOR

Mr. Ajay Kr. Prajapati, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Cr1.A. No. 1086/2021

Four weeks time is given to sole respondent to file the counter affidavit.

Issue D.O letter for remittance of records of the High Court and the Trial Court.

Cr1.A. No. 1083/2021

Respondent No.1 has already filed the counter affidavit.

Issue reminder for certificate of service in respect of Respondent Nos. 2 to 7 and D.O letter for remittance of Records of the High Court and Trial Court.

Cr1.A. No. 1084/2021

Respondent No.1 has already filed the counter affidavit.

Issue reminder for certificate of service in respect of Respondent Nos. 2 to 9 and D.O letter for remittance of Records of the High Court and the Trial Court.

Cr1.A. No. 51/2022

Await the return of the service of notice already issued to the sole respondent.

Issue D.O letter for remittance of records of the High Court and the Trial Court.

List again on 11.04.2022.

SAURABH PARTAP SINGH LALER
Registrar